

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 76/MP/2014

Subject : Petition for reduction of long term open access from 60 MW to 30 MW (Unit-1, Unit-II 15 MW) and refund of the excess transmission charges paid by the petitioner as per the Bulk Power Transmission Agreement dated 30.4.2009 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term access and Medium term open access in inter-State Transmission and related matters) Regulations, 2009.

Date of hearing : 23.9.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Spectrum Coal and Power Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Matrugupta Mishra, Advocate, SCPL

Record of Proceedings

Learned counsel for the petitioner submitted that rejoinder to the reply of PGCIL has been filed on 22.9.2014 and requested to adjourn the matter to 14.10.2014. The representative of the petitioner had no objection to the request.

2. The petition shall be listed for hearing on 14.10.2014.

By order of the Commission

Sd/-

(T. Rout)
Chief (Law)